

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(Cr.) No. 149 of 2020**

-----

Mohd. Raza Khan ... .. Petitioner  
Versus  
The State of Jharkhand & Ors. ... .. Respondents.

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Ashwini Sharan, Advocate  
For the State : Mr. P.A.S. Pati, S.C.-IV

**03/25.03.2021** Heard Mr. Ashwini Sharan, learned counsel for the petitioner and Mr. P.A.S. Pati, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner seeks three weeks' time as he is not feeling well.

Post the matter on 22.04.2021.

Interim order dated 06.10.2020 shall remain in force till the next date of listing.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/-